

**Theft of Idol at Garuda Temple**

4852-B. SHRI CHINTAMANI JENA:  
Will the Minister of HUMAN RESO-  
URCE DEVELOPMENT be pleased to  
state :

(a) whether Lord Garuda Idol which  
was fixed at a Garuda Temple Pillar was  
found missing;

(b) if so, whether any arrest has  
been made in this respect;

(c) whether Government are aware  
that the idols from our temple are being  
stolen and exported to other countries;

(d) if so, the number of such theft  
reported to the Government and the  
number of persons arrested; and

(e) steps taken for the safeguard of  
the idols ?

THE MINISTER OF STATE IN THE  
DEPARTMENTS OF EDUCATION  
AND CULTURE (SMT. SUSHILA  
ROHATGI) : (a) According to available  
information, an idol of Garuda has been  
stolen from Gundicha Mandir, Puri which  
is not a centrally protected monument.

(b) to (d) The information is being  
collected.

(e) Several measures have been taken  
for the safeguard of the idols and to pre-  
vent thefts in centrally protected  
monuments as indicated in the statement  
attached.

**Statement**

1. Armed Guards have been posted  
in some of the centrally protected monu-  
ments and museums administered by the  
Archaeological Survey of India, in addi-  
tion to strengthening of watch and ward  
arrangements in other monuments/sites.

2. Construction of sculpture-sheds at  
important sites to house loose and uncared  
for sculptures, their documentation and  
establishment of archaeological site muse-  
ums.

3. Promulgation of the Antiquities  
and Art Treasures Act, 1972 to regulate  
the export trade in antiquities and art  
treasures, to provide for the prevention of  
smuggling and fraudulent dealing in  
antiquities; to provide for the compulsory  
acquisition of antiquities and art trea-  
sures for preservation at public places.

4. Creation of Investigating Unit  
(Antiques) in the Central Bureau of In-  
vestigation to investigate cases concerning  
theft of antiquities.

5. Maintenance of a computerised  
data bank of the cases of theft and reco-  
veries of certain important cultural pro-  
perties (sculptures, idols and paintings)  
containing information about crimes,  
criminals and cultural property in the  
Central Bureau of Investigation.

6. Coordination between the Central  
Bureau of Investigation, the Archaeologi-  
cal Survey of India, State Police, Cus-  
toms and Checkposts for prompt reporting  
of crimes, criminals, thefts concerning  
cultural property and smuggling of  
objects.

7. Assistance of Interpol is also sou-  
ght where necessary for investigation of  
such cases.

MEMBER SWORN

SHRI NARENDRA BUDANIYA  
(Churu)

RULING RE : LAYING ON THE  
TABLE REPORTS BY PRIVATE  
MEMBERS

[English]

MR. SPEAKER : On 4th December,  
1985, I had given my ruling withholding  
permission asked for by Prof. Madhu  
Dandavate to lay on the Table of the  
House the Report of the Jyotirmoy Bosu  
Committee with regard to the High Rate  
of Mortality at the Central Sheep and

Wool Research Institute, Avikanagar (Rajasthan). Prof. Dandavate repeated his demand while seeking certain clarifications from the Minister of State for Finance during the latter's reply to the debate on Supplementary Demands for Grants (General) for 1985-86. Prof. Dandavate followed it up with a letter addressed to me. I received another letter from Shri Basudeb Acharia on 5th December 1985 demanding that the said Report be laid on the Table of the House. The same day, I forwarded the Report to the Minister of Agriculture for his comments, particularly about the authenticity of the document. I have since received a detailed reply on 17th December 1985.

2. It has been brought to my notice that the Committee was required to submit its report within the months but even the first part was delayed by more than a year. An unsigned first part of the Report dated 9th October, 1980 was presented by late Shri Jyotirmoy Bosu to the President, Indian Council of Agricultural Research, in the Special General Body meeting held on 10th October, 1980. An unsigned second part of the Report was presented to the ICAR Society in the General Body meeting held on 21st February, 1981. Part three of the Report, which was again unsigned, was handed over to the President of ICAR Society by Shri Inderjit Bosu, son of late Shri Jyotirmoy Bosu, on 20th February, 1982, after the death of Shri Bosu. It has been further brought to my notice that neither the minutes nor the Report are supported by written documents. No proceedings of the meetings of the Committee are available. In the circumstances, it is not established whether the Report had the approval of the Committee members.

3. In view of the fact that Report has not been signed or authenticated by any of its members, I do not find any reason for reviewing my ruling given on 4th December, 1985. I, therefore, rule that the matter is now to be treated as closed.

**PROF. MADHU DANDAVATE :** Just a minute, Sir. I do not want to challenge Your ruling, I cannot do it, Will you kindly...*(Interruptions)*

When a Member of the House actually produces some papers and authenticates them...*(Interruptions)*

**MR. SPEAKER :** You come to me.

**PROF. MADHU DANDAVATE :** It was the Speaker who...*(Interruptions)*

**MR. SPEAKER :** I will again ask you to come to me.

*(Interruptions)\**

**MR. SPEAKER :** Not allowed.

*(Interruptions)\**

**MR. SPEAKER :** I will not allow. No. discussion on my Ruling.

*(Interruptions)\**

**MR. SPEAKER :** You can come to me. I never allowed the Executive to dominate over me. My office is above everything else.

*(Interruptions)\**

**MR. SPEAKER :** You can come to me. When I differ, I differ.

**PROF. MADHU DANDAVATE :** About the integrity of the Member...

*(Interruptions)\**

**MR. SPEAKER :** Not at all. You are above reproach, Sir.

*(Interruptions)\**

**MR. SPEAKER :** There is no discussion on my ruling. No, Sir. Not allowed.

*(Interruptions)\**

**MR. SPEAKER :** I have not allowed.

*(Interruptions)\**

**MR. SPEAKER :** No discussion is allowed. You can come and see me. You are welcome at any time to my office.

*(Interruptions)\**

**MR. SPEAKER :** Not allowed.

*(Interruptions)\**

**MR. SPEAKER :** Not allowed.

*(Interruptions)\**

MR. SPEAKER : You are welcome to come to me, for making suggestions, or you can bring out anything further to my notice.

(Interruptions)\*

MR. SPEAKER : Not allowed.

(Interruptions)\*\*

MR. SPEAKER : No aspersions on you.

(Interruptions)\*\*

MR. SPEAKER : You are welcome to my chamber at any time.

SHRI BASUDEB ACHARIA (Bankura) : I have given a notice of adjournment motion on the decision of the Madhya Pradesh Government to wind up...

MR. SPEAKER : There cannot be any discussion on that.

SHRI INDRAJIT GUPTA : Madhya Pradesh Minister has said that he has been advised by the Central Government. He has stated this in the Madhya Pradesh Assembly...

MR. SPEAKER : I have not allowed the adjournment motion...

SHRI INDRAJIT GUPTA : The Minister should make a statement in the House.

MR. SPEAKER : You do not listen to me, what can I do ? I am saying the same thing. I did not allow the adjournment motion. But at the same time, I had asked for the information. The Minister will be making a statement either today or tomorrow.

SHRI INDRAJIT GUPTA : Tomorrow is the last day of the session.

MR. SPEAKER : I think he has conveyed to me that he will be making a statement.

SHRI INDRAJIT GUPTA : If the statement is not made by tomorrow, than

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\*Not recorded.

\*\*Not recorded.

there will be a lot of trouble afterwards.

SHRI AMITABH BACHCHAN (Allahabad) : Nitya Ram and Nitya Nanak, the two ships had supposedly sunk. I wish to say that I had met the relatives of these...

MR. SPEAKER : I am also concerned about them. But you should have given something in writing also.

SHRI AMITABH BACHCHAN : Well it is a very grievous matter.

MR. SPEAKER : I agree with you. Please give it to me.

SHRI AMITABH BACHCHAN : Those relatives have not got any information from the Government...

MR. SPEAKER : You give it to me.  
(Interruptions)

MR. SPEAKER : You have to give to me something in writing.  
[Translation]

(Interruptions)

SHRI V. TULSIRAM : Mr. Speaker, Sir, you look towards others but do not look towards us, and waatever we want to ask we forget by that time...

(Interruptions)

MR. SPEAKER : What is your point of order ?

(Interruptions)

SHRI V. TULSIRAM : In Gujrat, an oil well has been afire since Sunday...

(Interruptions)

MR. SPEAKER : We shall look into it, do not worry. Fires do take place and accidents also occur. Their causes are also found out...(Interruptions)

SHRI V. TULSIRAM : If the earth splits, lakhs of people...(Interruptions)

MR. SPEAKER ; What is the use of doing this. That is why I get annoyed. Under the rules, you should not do like this.

[English]

SHRI INDRAJIT GUPTA : Regarding the Government giving permission to a delegation to visit South Africa...

MR. SPEAKER : I have sent the reply to Madam.

SHRIMATI GEETA MUKHERJEE (Panskura) : In the reply which you have given to us, the Ministry has said that they are going for religious purposes...

MR. SPEAKER : I do not know. I have sent you the reply. If you are not satisfied, then it is something else.

SHRI INDRAJIT GUPTA : What kind of reaction will be there on the people of South Africa ? The people of South Africa are so much worried... (Interruptions)

MR. SPEAKER : That has been going on since 78. You can come to me and discuss it.

SHRI KADAMBUR JANARTHANAN (Tirunelveli) : When the session is on, one Secretary Mr. P.R. Latey has announced the unlikelyhood of a naphtha cracking unit for Tamil Nadu.

MR. SPEAKER : There is nothing in this.

SHRI SURESH KURUP (Kottayam) : Regarding the visit of a delegation to South Africa, the Minister should make a statement in the House.

MR. SPEAKER : No.  
(Interruptions)

[Translation]

SHRI V. TULSIRAM : Get the Haryana-Punjab problem solved...

(Interruptions)

MR. SPEAKER : You have raised one question, that is sufficient. If you raise all the problems, how will it work ? I am saying this in your interest that this is not the way to work. You should work in a proper manner.

(Interruptions)

SHRI V. TULSIRAM : Let a statement be made in the House.  
(Interruptions)

MR. SPEAKER : We shall see to it...  
(Interruptions)

12.07 hrs.

#### PAPERS LAID ON THE TABLE

[English]

Annual Report and Review on the working of Water and Power Consultancy Services (India) Limited for the year 1984-85

THE MINISTER OF WATER RESOURCES (SHRI B. SHANKARANAND) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (1) Review by the Government on the working of the Water and Power Consultancy Services (India) Limited, for the year 1984-85.
- (2) Annual Report of the Water and Power Consultancy Services (India) Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.  
[Placed in Libuary See No. L.T. 1709/85]

Notification under Merchant Shipping Act, and Seamen's Provident Fund Act, 1966.

THE MINISTER OF TRANSPORT (SHRI BANSI LAL) : I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 458 of the Merchant Shipping Act, 1958 :—
  - (i) The Merchant Shipping (Form of Certificate of Insurance for Civil Liability for Oil Pollution Damage)